## EXTRAORDINARY PUBLISHED BY AUTHORITY ORISSA ACT 15 OF 1985

## \*THE KHONDMALS LAWS, REGULATION (REPEAL) ACT, 1985

[Received the assent of the Governor on the 3rd October 1985, first published in an extraordinary issue of the Orissa Gazette, dated the 11th October 1985].

## AN

ACT TO REPEAL THE KHONDMALS LAWS, REGULATION, 1936 AND TO PROVIDE FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO

BE it enacted by the Legislature of the State of Orissa in the Thirty-sixth Year of the Republic of India, as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Khondmals Laws Regulation (Repeal) Act, 1985
- (2) This section shall come into force atonce and the remaining provisions of this Act shall come into force on such date as the State Government may, by notification appoint in this behalf.

Repeal of Regulation 4 of 1936.

2. The Khondmals Laws Regulation, 1936 is hereby repealed

Regulation 4 of 1936.

Removal of doubts.

3. For removal of doubts it is hereby declared that notwithsanding the repeal of the said Regulation all enactments specified in the Schedule thereto which were in force immediately prior to the commencement of this Act in the areas comprising the district as defined in the said Regulation, shall continue in force in the said areas untill altered or repealed, or amended by a competent legislature or competent authority.

Amendment of Section 3 of the Orissa Act 22 of 1963,

4. In section 3 of the Orissa Revenue (Units) Act, 1963 the proviso under clause (b) Orissa Act shall be deleted.

\*For the Bill, See Oriss a Gazette, Extraordinary, dated the 23rd July 1985 (No. 994)